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PART-II SECTION 3 SUB-SECTION (ii)

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

New Delhi, the 19th September, 1984

NOTIFICATION

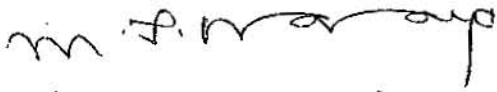
INCOME-TAX

S.O. In exercise of the powers conferred by the proviso to clause (viii) of sub-section (1) of section 36 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby approves for the purposes of the said clause in respect of the assessment year commencing on and from the 1st day of April, 1983 and any subsequent year, the following Scheduled Banks, namely:-

- (i) State Bank of India;
- (ii) Bank of Baroda;
- (iii) Indian Overseas Bank;
- (iv) United Commercial Bank;
- (v) Punjab National Bank;
- (vi) Central Bank of India;
- (vii) Bank of India.

F.No.147(3)/82-TPL

Notification No. 5991


(M.S. NARAYANAN)
Addl. Secretary to the Govt. of India
Ministry of Finance